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(Respondents) *inter alia* seeking to direct the Respondents to allow the Applicant to raise the agenda items issues proposed vide email dated 11.06.2024 in the First Adjourned Board Meeting to be held on 27.06.2024 or any other subsequent adjourned meeting/Board Meeting of the Company etc.

2. Heard the Ld. Sr. Counsels appearing for both the parties.
3. Ld. Sr. Counsels for the Petitioner in the main C.P. stated that the date of the Board Meeting for considering the Agenda items proposed by the Applicants in this I.A. may be fixed by this Tribunal, to which the Ld. Sr. Counsels for the Applicants have also agreed.
4. Accordingly, the meeting of the Board of Directors of the Respondent No.1 Company (in the main C.P.) scheduled to be held on 09.07.2024 shall go on. To take up the additional agenda items proposed by the Applicant in C.A.80/2024, and another meeting of the Board of Directors of R-1 Company (in the main C.P.) shall be convened on 24.07.2024.
5. The Ld. Sr. Counsel for the Applicants have requested for observer to be appointed for the meeting fixed for 24.07.2024. The Petitioner's Counsel stated that the meeting is already being videographed. However, as requested by Ld. Sr. Counsel, we hereby appoint Shri A. Murali, Advocate as the observer for the meeting on 24.07.2024. He shall be paid a remuneration of Rs.1 Lakh, to be paid equally by both parties for attending as an Observer.
6. List the case with other CAs on **08.08.2024**.

-Sd-

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-

K. BISWAL
MEMBER (JUDICIAL)

Shruthi